



Government of Jammu and Kashmir
Finance Department

Civil Secretariat, Jammu.

Notification

Jammu, the 21st February, 2018

SRO /00.- In exercise of the powers conferred by Section 5 of the Jammu and Kashmir Levy of Tolls Act, Samvat. 1995, (Act No. VIII of 1995), the Government hereby exempt from payment of levy of tolls leviable under the said Act, the vehicles carrying 15000 Ballot Boxes from Himachal Pradesh for the use in the ensuing Panchayat Election, 2018 with the condition that Chief Electoral Officer, Jammu and Kashmir certified that the said Ballot Boxes are required for use in the Panchayat Elections, 2018 in the State and shall be returned after the said elections are over.

By order of the Government of Jammu and Kashmir.

Sd/-

(Navin K. Choudhary), IAS

Principal Secretary to Government
Finance Department

Dated: 21-02-2018

No. ET/Estt/10/2018

Copy to the:-

1. Chief Electoral Officer, J&K Jammu.
2. Commissioner /Secretary to Government, General Administration Department.
3. Secretary to Government, Department of Law, Justice & Parliamentary Affairs.
4. Commissioner, Commercial Taxes J&K.
5. Deputy Commissioner, Commercial Taxes Check Post, Lakhanpur.
6. OSD to Finance Minister for information.
7. Special Assistant to Hon'ble Minister of State.
8. Pvt. Secretary to Chief Secretary.
9. Pvt. Secretary to Principal Secretary Finance.
10. Stock File/SRO File.

(Dr. Aadil Fareed)

Under Secretary to Government